

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.106/05

Friday this the 18th day of February 2005

C O R A M :

HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

Rajamony Amma,
W/o. late Venugopala Pillai,
Veena Bhavan, Thottinu Vadakku,
Chavara, Kollam District, Kerala State. Applicant

(By Advocate Mr.R.Rajasekharan Pillai)

Versus

1. The Indian Council of Agriculture Research,
Krishi Anusandhan Bhavan, PUSA,
New Delhi - 110 012 represented by
the Secretary.
2. The Director,
Central Plantation Crops Research Institute,
Kasaragod.
3. The Joint Director,
Central Plantation Crops Research Institute,
Kayamkulam. Respondents

(By Advocate Mr. C. N. Radhakrishnan)

This application having been heard on 18th February 2005 the Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. H. P. DAS, ADMINISTRATIVE MEMBER

Learned counsel of the applicant referring to the orders of the Hon'ble High Court of Kerala in O.P.No.21119 & 21175/99 submitted that the case rests precariously on the date of implementation of the orders that has been decided by the Hon'ble High Court of Kerala as the date of delivery of the order by the Industrial Tribunal. Unfortunately, on that date the applicant's husband was dead. The benefit of regularisation even though ordered by the Industrial Tribunal could not be availed by the husband of the applicant. I decline to modify the date determined by the Hon'ble High Court.

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2. In view of this the only course open is to seek the review of the decision of the Hon'ble High Court as to the date of effect, in order to make available the benefits to the employee from a date which would in the first place entitle him to regularisation and consequently to further benefits. Permission is granted. The case is closed as withdrawn.

(Dated the 18th day of February 2005)

H. P. DAS
ADMINISTRATIVE MEMBER

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